## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(8DA) Indiranagar Dangalore - 560 638

Dated : L& MAR 1989

APPLICATION NO (S)	175	/89(F)
W.P. NO (S)		

## Applicant (s)

Respondent (s)

Shri Mellikerjun Virupakaha Mulimani, IFS V/s The Secretary, Department of Forest & Wildlife, New Delhi & S Ors

- 1. Shri Mallikarjun Virupakaha Mulimani, IFS Deputy Conservator of Forests Ghataprabha Division Gokak Belgaum District
- 2. Shri M.S. Anandaramu Advocate 128, Cubbonpet Main Road Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/SXXX/INXERIXX EREERX
passed by this Tribunal in the above said application(x) on 28-2-89

O DEPUTY REGISTRAN

Encl : As above

xued N/W 6.3.89

e)c

DATED THIS THE 28TH DAY OF FEBRUARY, 1989

PRESENT: HON BLE SHRI JUSTICE K.S. PUTTASWAMY ... VICE-CHAIRMAN
HON BLE SHRI L.H.A. REGO ... MEMBER (A)

## APPLICATION NO. 175/1989

Sri Mallikarjun Virupaksha Mulimani, aged about 44 years, now working as Deputy Conservator of Forests, Ghataprabha Division, GOKAK residing at GOKAK. Belgaum District.

... APPLICANT

(Shri M.S. Anandaramu.....Advočate)

VS.

- The Union of India represented by the Secretary to the Government of India, Department of Forests and Wildlife, 'PARAYAVARAN BHAVEN', Lodi Road, NEW DELHI.
- 2. The Union Public Service Commission represented by its Secretary, NEW DELHI.
- 3. The State of Karnataka represented by the Secretary to Government, Animal Husbandry, Fisheries and Forests Department, Multi Storied Building, Dr. Ambedkar Veedhi, BANGALORE-1.
- 4. The Chief Secretary, Government of Karnataka, Vidhana Soudha, Bangalore-1.
- 5. Sri A. Akbarsha,
  ged about 45 years,
  now working as Silvi Culturist,
  Forest Department, MADIKERI.
  Kodegu District.

Sri S.M. Cheluvadi, aged about 45 years, Deputy Conservator of Forests, Forest Department, Belgaum Division, BELGAUM.

TAG ALOVE

يا أو

This application having come up for the hearing before this Tribunal to-day, Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman, made the following:-

## DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act of 1985 (the Act).

- 2. Shri Mallikar jun Virupaksha Mulimani, the applicant before us, joined service as an Assistant Conservator of Forests (ACF) in the Karnataka State Forests Service (KRS). For the reporting year 1971, the Reporting Officer made certain adverse entries in his Annual Confidential Report (ACR) which was communicated to him on 19.1.1977. On that the applicant made representations for their expunction on 27.1.1977 before Government of Karnataka, which by its order no. FFO 55 FEG 77 dated 29.4.1977 (Annexure-A) accepted the same in part and rejected the same in other respects.
- Evidently on the basis of his selection to the vacancies which existed as on 1.1.1977, the applicant has been appointed to Indian Forest Service (IFS) by Government of India in its notification no. 17013/16/78-AIS(IV) dated 23rd May, 1978 (Annexure-8)

under the Indian Forest Service (Appointment by promotion) Regulations, 166. But notwithstanding this, the applicant in this application made on 17-2-1989 claims that he should have been promoted and appointed to IFS even earlier to that.

- 4. On an examination of this application, the office has stated that this seeks to agitate matters which arose prior to 1.11.1982 and therefore this Tribunal has no jurisdiction to entertain and adjudicate the same. We have perused the office objection and heard Shri M.S. Anandaramu learned counsel for the applicant on the same.
- 5. Shri Anandaramu contends that the period of limitation for the application should be reckoned from the last endorsement order issued by Government of Karnataka on 21st January, 1983 (Annexure-E) and so reckoned this application was maintainable and was also in time.
  - is right in his stand. But then also this application made beyond six months after the constitution of this Tribunal on 1.11.1985 is barred by time (vide Section 21(3) of the Act) On this short ground this application is liable to be rejected.

OMNISTRATIVE

Objection. We are firmly of the view that the claim of the applicant relates to a period prior to 1.11.82. If that is so then as pointed out by this Tribunal in V.K. MEHRA v. SECRETARY ATR 1986 CAT 203 and KSHAMA KAPOOR v. UNION OF INDIA 1987 (4) ATC 329, this application cannot be entertained by this Tribunal.

8. On any view, this application is liable to be rejected either on the ground of jurisdiction or limitation. We, therefore, uphold the office objections and reject this application at the admission stage without notices to the respondents.

not i

VICE-CHAIRMAN 1957

Sd |-MEMBER (A) 1282 455

TRUE COPY

FORTRAL ADMINISTRATIVE TRIBUNAL